Setting up of, Medical Education Grants Commission

*573. SHRI MENTARY PADMANA-BHAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is any proposal under Government's consideration to constitute, a Medical Education Grants Commission on the lines of the U.G.C; and
 - (b) if So, what are the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR): (a) and (b) A proposal to constitute an Education Commission in Health Sciences hase been accepted in principle by the Government. The establishment of such a Commission will, however, depend on the availablility of resources.

The board terms of reference of the proposed Commission, inter-alia, include the following:—

- Tor act as the Apex expert body in the field of Education in Health Science.
- 2. To provide realistic and integrated 'projections for National health man power requirements at different levels, to meet the National Health Policy objectives.
 - 3. To act as an coordinating agency for all professional Councils in the field of Education in Health Sciences.
 - 4. To plan and recommend appropriate changes in the educational system that would facilitate the establishment of inter-linkages between health care delivery system.
 - To promote excellence and quality in education, on health sciences and assist various institutions in achieving educational objectives directed to that end.

House-burning by Terrorists in Srinagar

*574. SHRI VISHNU KANT SHAS-TRI:

> SHRI SUNDER SINGH BHAN-DARI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of houses burnt by terrorists/militants in Srinagar during the last two years;
- (b) the value of property destroyed as result thereof; and
- (c) whether Government have paid any compensation to those who have suffered the loss, and if so, what are the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (c) About 450 houses have been burnt in Srinagar during the last two years. It is difficult to precisely estimate the value of the property destroyed. The Government of lammu and Kashmir have issued guidelines for payment of ex-gratia assistance for damage to immovable property due to acts of sabotage or bomb blasts, vide their order No. 723-GR (GAD) dated 10-7-90. In the Kashmir Valley, ex-gratia assistance of Rs. 10.48 crores has been sanctioned in respect of 2096 cases of houses damaged including those in Srinagar.

Findings of the Commissioner of Safety into the Collison of K-75 Down EMU

- *575. SHRI SHIV PRATAP MISHRA: Will the Minister of RAILWAYS be pleased to state:
- (a) whether, as per the findings of the Commissioner of Safety, Central Cir cle, the railway staff is responsible for the collision of K-75 down EMU; and
- (b) if so, the action taken against the officials responsible therefor, and the steps taken to prevent recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI